

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP NO. 82(ND) 12

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.08.2017**

NAME OF THE COMPANY: Om Prakash Talwar Vs M/s Logic Controls
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

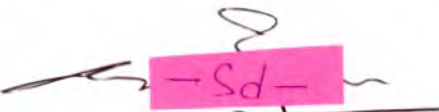
For the Petitioner (s) : Mr. N.P.S. Chawla, Advocate

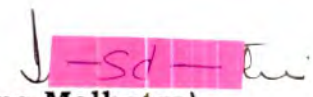
For the Respondent (s) : None

ORDER

It has been submitted that the MOFS has been partly executed. Since it involves sale of immovable properties which is likely to take a long time, it is requested by the all the parties that the matter be adjourned Sine Die with liberty to revive it as and when required.

Liberty is granted. Matter is adjourned sine die.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)

(Lekh Raj Singh)